

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
COASTAL INFRASTRUCTURE PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	COASTAL INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25.10.1995
3.	Authority under which corporate debtor is incorporated / registered	ROC-Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23200AP1995PTC022080
5.	Address of the registered office and principal office (if any) of corporate debtor	Door No: 5-135/6, Plot No: 36, SY.No.87/12, Yendada Village, Ward No. 6, Visakhapatnam, AP – 530045, IN
6.	Insolvency commencement date in respect of corporate debtor	10.05.2022
7.	Estimated date of closure of insolvency resolution process	06.11.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/IPA-003 / IP-N000100/2017-18/11009
9.	Address and e-mail of the interim resolution professional, as registered with the Board	6-40, Plot No: 101, Suprabhat Township, Venture-2, Near Nalla Mallareddy Engineering College, K.Singarm, Ghatkesar Mandal, Rangareddy District, Hyderabad-500088
10.	Address and e-mail to be used for correspondence with the interim resolution professional	6-40, Plot No: 101, Suprabhat Township, Venture-2, Near Nalla Mallareddy Engineering College, K.Singarm, Ghatkesar Mandal, Rangareddy District, Hyderabad-500088 Email: 12283kumar@icmair.in
11.	Last date for submission of claims	24.05.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Web Link: https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Coastal Infrastructure Private Limited on 10.05.2022.

The creditors of M/s. Coastal Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 26.05.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 12.05.2022
Place: Hyderabad

(Pradeep Kumar Sravanam)
IBBI/IPA-003 / IP-N000100/2017-18/11009

